

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No. 382/2000 in
OA No. 1047/97

New Delhi this the 20th day of December, 2000.

(3)

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastry, Member (A)

Prabhu Dayal & Ors.

-Applicants

Versus

Union of India & Ors.

-Respondents

ORDER (By Circulation)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)

Since the OA was dismissed only on the ground of limitation, there can be no bar for consideration of the applicants case for revision of pay scale.

However, as no error is brought to our notice, the R.A. deserves to be dismissed. RA is accordingly dismissed, in circulation.

In aut ♀
(Smt. Shanta Shastry)

Member (A)

san.

Amulya *Reddy*
(V. Rajagopala Reddy)

Vice-Chairman (J)